

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:3012
ANSWERED ON:07.08.2015
DTH Service
Ramachandran Shri Krishnan Narayanasamy

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the details of existing Direct-to-Home (DTH) service providers in the country;
- (b) whether the Government proposes to grant more licences to DTH service providers;
- (c) if so, the details thereof along with criteria and condition to grant such licences;
- (d) whether the Government is earning any revenue therefrom; and
- (e) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING {COL RAJYAVARDHAN RATHORE (Retd.)}

(a) The Ministry has granted license to six private companies, namely, (i) M/s Dish TV India Limited (ii) M/s. Tata Sky Limited (iii) M/s. Sun Direct TV Pvt. Limited (iv)M/s. Reliance BIG TV Limited (v) M/s BharatiTelemedia Limited and (vi) M/s. Videocon d2h Limited to provide Direct to Home (DTH) services in India under the DTH Guidelines issued on 15.03.2001, as amended from time to time. In addition, Doordarshan as Public Broadcaster is also providing free to air DTH services in the country.

(b) & (c) DTH licenses, under the DTH guidelines, are granted to those Companies which fulfil the eligibility criteria, terms and conditions and subject to security clearance and technical clearances by the appropriate authorities of the Government. There will be no restriction on the total number of DTH licenses. The details are available on the website of this Ministry at www.mib.gov.in.

(d) & (e) As per provisions of clause 3.1 of the DTH Guidelines, the Licensee, in addition to an initial non-refundable entry fee of Rs.10 crores, is required to pay an annual license fee @ 10% of its gross revenue.